

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5141
ANSWERED ON:26.04.2013
DOWRY PROHIBITION
Meghwal Shri Arjun Ram

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the government has noticed any remarkable decline in the incidents of dowry harassment after the implementation of the Dowry Prohibition Act 1961;
- (b) if so, the details thereof;
- (c) if not, whether the Government proposes to amend the said Act;
- (d) if so, the details thereof; and
- (e) the concrete steps taken or proposed to be taken by the Government to create awareness about the said Act and to protect the women from dowry harassment in the country?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) to (d) As per the National Crime Records Bureau (NCRB) data 5555, 5650, 5182 & 6619 cases had been registered under the Dowry Prohibition Act, 1961 for the year 2008, 2009, 2010 & 2011 respectively which show a mixed trend.
- (e) The Government of India regularly conducts awareness generation programmes and publicity campaigns on various laws relating to women including Dowry Prohibition Act, 1961 through workshops, fairs, cultural programmes, seminars, training programmes etc. through the National Mission for Empowerment of Women (NMEW) and through the autonomous institutions under the Ministry including the National Commission for Women (NCW) and National Institute of Public Corporation and Child Development(NIPCCD). Advertisements are regularly brought out in the print and electronic media to create awareness on laws relating to rights of women.